

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 2955

ANSWERED ON 13/08/2026

IMPACT OF IMMIGRATION POLICIES ON INDIANS

2955. SHRI JOSE K. MANI

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government has assessed the impact of recent changes in immigration and work permit policies in major destination countries on Indian professionals and students;
- (b) if so, the country-wise details thereof;
- (c) whether the matter has been raised during bilateral engagements; and
- (d) the steps taken to safeguard the interests of Indian citizens affected by such policy changes?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(SHRI KIRTI VARDHAN SINGH)

(a) to (d) The Ministry of External Affairs remains constantly engaged with major destination countries in promoting safe, orderly and legal mobility and migration and in addressing illegal immigration by taking strong action against unscrupulous agents and illegal immigration networks.

Issues regarding the impact of changes in immigration and work permit policies are taken up with foreign governments during bilateral engagements on consular and mobility matters. The Ministry has negotiated Migration and Mobility Partnership Agreements, Labour Mobility Agreements and Labour Welfare Agreements with 25 countries, seeking to enhance global employment opportunities for Indian workers while protecting their labour rights, preventing irregular migration and supporting skill development. Based on these agreements, matters related to welfare and protection of workers are regularly taken up through institutional mechanisms with the concerned countries.
